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తెలంగాణ రాజపత్రము THE TELANGANA GAZETTE PART IV-A EXTRAORDINARY

PUBLISHED BY AUTHORITY
No. 4] HYDERABAD, MONDAY, MARCH 21, 2016.

TELANGANA BILLS TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 21st March, 2016.

L. A BILL No. 4 OF 2016.

A BILL FURTHER TO AMEND THE RAJIV GANDHI UNIVERSITY OF KNOWLEDGE TECHNO-LOGIES ACT, 2008.

Be it enacted by the Legislature of the State of Telangana in the Sixty-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Rajiv Gandhi University of Knowledge Technologies (Amendment) Act, 2016.

Short title and commencement.

(2) It shall be deemed to have come into force with effect from 11-09-2015.

[1]

B.387-1 (DA)

Amendment of 2008.

- 2. In the Rajiv Gandhi University of Knowledge of section 6, Technologies Act, 2008, (herein after referred to as the principal Act), in section 6, for sub-section (1) the following shall be substituted, namely :--
 - "(1) the Chancellor shall be appointed by the Government.";

Amendment of section 7.

3. In the principal Act, in section 7, in sub-section (1), for the words "Governing Council", the word "Government." shall be substituted:

Amendment of Schedule.

- 4. In the principal Act, in the Schedule,--
- (i) in Statute 1, under the heading "The Chancellor" clause (1) shall be omitted:
- (ii) in Statute 2, under the heading "The Vice-Chancellor" for clause (1), the following shall be substituted, namely:-
- "(1) the Government shall constitute a Search Committee consisting of ,--
 - (i) a nominee of the Governing Council;
 - (ii) a nominee of the University Grants Commission;
 - (iii) a nominee of the State Government.

The Search Committee shall submit a panel of three persons to the Government in alphabetical order and the Government shall appoint the Vice-Chancellor from out of the said panel:

provided that it shall be competent for the Government to call for a fresh panel if they consider necessary and the Search Committee shall submit a fresh panel to the Government."

STATEMENT OF OBJECTS AND REASONS

The Rajiv Gandhi University of Knowledge Technologies Act, 2008 (Act No. 18 of 2008) has been adapted to the State of Telangana vide Notification issued in G.O.Ms.No. 29 Higher Education (TE/A2 Department dated 17-12-2014 in exercise of the powers conferred by section 101 of the Andhra Pradesh Reorganisation Act, 2014 (Central Act No. 6 of 2014) and with the intention that a common procedure/system is to be followed in appointing Chancellors and Vice Chancellors in the Universities under the administrative control of Higher Education Department, certain admendments were made to the said Act subsequently.

So as to be in conformity with the observations made by the Hon'ble High Court as regards the subsequent amendments made to the adapted Act, it has been decided to make amendments to the said relevant sections, by way of introducing a Bill.

This bill seeks to give effect to the above decision.

KADIYAM SRIHARI, Deputy Chief Minister and Minister for Education.

MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE TELANGANA LEGISLATIVE ASSEMBLY.

The Rajiv Gandhi University of Knowledge Technologies (Amendment) Bill, 2016, after it is passed by the Legislature of the State may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

KADIYAM SRIHARI,

Deputy Chief Minister and Minister for Education.

Dr. S. RAJA SADARAM, Secretary to State Legislature.